

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOI): (a) and (b). Yes, Sir. State Government of U.P. changed on 24.11.91 the system of delivery of levy rice. Also the stocks offered by millers were not in the prescribed lot sizes. Some of the Stocks offered did not conform of prescribed specifications.

(c) Necessary arrangements including relocation of the staff of Food Corporation of India to take deliveries according to the changed system have been made resulting in substantial improvement of lifting of levy rice.

[English]

Tribunal Jurisdiction over Kendriya Vidyalyaya Employees

2312. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government propose to bring the employees of the Kendriya Vidyalyayas under the jurisdiction of the Central Administrative Tribunal;

(b) if so, the time by which it is likely to be made effective; and

(c) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to (c). Kendriya Vidyalyaya Sangathan being a Society under Societies' registration Act does not automatically come under the jurisdiction of Central Administrative Tribunal. Section 14 (2) of the Central Administrative Tribunal Act - 1985, empowers the Central Government to issue notifi-

cation for bringing Corporations/Societies owned or controlled by the Government of India within the jurisdiction of Central Administrative Tribunal in regard to service matters of the employees of such bodies. No such notification for Kendriya Vidyalyaya Sangathan has been issued so far, keeping in view that the Central Administrative Tribunal was not equipped to bear the extra work load.

Opening of Dispensaries in the Evening

2313. SHRI LAL BABU RAI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have a proposal to keep the dispensaries open during evening for the benefit of Government employees; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARADEVI SIDDHARTHA): (a) and (b). There is no such proposal under consideration at present. 11 CGHS dispensaries with heavy load of patients are providing full services to the patients in the afternoon.

According to revised timings which are now being enforced, 41 CGHS dispensaries (including 11 double shift dispensaries) would be open on afternoon shift from 2.00 P.M. to 9.00 P.M.

Youth programme on Physical Exercises

2314. SHRI P.G. NARAYANAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Sports Authority of India has drawn any programme based on the